

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO.2463  
TO BE ANSWERED ON FRIDAY, THE 13<sup>th</sup> FEBRUARY, 2026**

**ESTABLISHMENT OF A DISTRICT HIGH COURT BENCH IN BHIWANI–  
MAHENDERGARH**

**2463. SHRI DHARAMBIR SINGH:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government plans to expand judicial infrastructure in new and growing districts, if so, the details thereof;
- (b) whether pendency of cases causes hardship to litigants in this region, if so, the steps taken to address the issue;
- (c) whether e-Courts and video-conferencing facilities are being strengthened, if so, the details thereof;
- (d) whether proposals for new court complexes are under consideration, if so, the details thereof;
- (e) whether land and State support are prerequisites; and
- (f) whether the Government will consider establishing enhanced court infrastructure facilities in Bhiwani–Mahendergarh for speedy justice?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (f):** The primary responsibility for development of Infrastructure Facilities for District and Subordinate Courts rests with the State Governments/UTs. However, to augment the resources of the State Governments/UTs, the Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for District and Subordinate Courts since 1993-94, by providing financial assistance to them in the prescribed fund-sharing pattern between the Centre and States. In the case of State of Haryana, it is in the ratio of 60:40. There are five components covered under the scheme viz. Court Halls,

Residential Units for Judicial Officers, Lawyers' Hall, Toilet Complexes and Digital Computer Rooms.

An amount of Rs.243.30 crore (upto 31.01.2026) has been released to the State of Haryana under CSS for Development of Infrastructure Facilities for District and Subordinate Courts since inception of the scheme, out of which Rs.150.44 crore has been released since 2014-15. For financial year 2025-26, a sum of Rs.17.37 crore has been released to the State Government of Haryana (as on 31.01.2026). As per Nyaya Vikas portal, the State of Haryana has 589 Court Halls and 594 Residential Units as on 31.01.2026. Further, 73 Court Halls and 63 Residential Units are under construction. As per the scheme guidelines under above CSS, release of funds is done only after land is available, all clearances are in place and a certificate to this effect is provided by the States/UTs.

Disposal of pending cases lies within the domain of the judiciary, and no fixed time-frame is prescribed for disposal of various pending cases by the respective courts. Timely disposal depends on factors such as availability of judges and staff, infrastructure, case complexity, evidence, and cooperation of stakeholders. The Government is committed to speedy justice as mandated under Article 21 of the Constitution. Government has taken initiatives like improving court infrastructure, computerization, increasing judicial strength, policy reforms, and re-engineering court procedures to reduce pendency. The High Court of Punjab & Haryana has formulated an Action Plan 2025-26 for District Courts to curb the pendency of cases and has issued instructions to all the District and Session Judges to minimize the grant of unnecessary adjournments for speedy disposal of cases.

Under Phase III (2023- 2027) of eCourts Project, Rs.228.48 crore have been earmarked for enhancing and upgrading the available infrastructure of video conferencing in various establishments, including courts, jail and hospitals based on size of establishment.

Video conferencing facilities have been enabled in 3,240 court complexes and 1,272 jails across the country. Total 3.93 crore (2,95,33,143 in District & Subordinate Courts and 97,89,552 in High Courts) case hearings through Video Conferencing have been conducted till 31.12.2025. The numbers of cases dealt through video conferencing under the High Court of Punjab & Haryana are as under:-

<b>Name of High Court</b>	<b>Number of cases dealt through video conferencing</b>		
	<b>High Court</b>	<b>District Courts</b>	<b>Grand Total</b>
<b>Punjab and Haryana</b>	6,53,089	37,34,523	43,87,612

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